

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 1
IB-549/ND/2020

Under Section: 7 of IBC.

In the matter of:

M/s. Sandhya Sethi & Anr.	...	Applicant
Vs		
M/s. Inteco Special Melting Technologies (India) Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent :

ORDER

None for the applicant. List on 04.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 2
IB-548/ND/2020**

Under Section: 9 of IBC.

In the matter of:

R.R. Distributors Pvt. Ltd.	...	Applicant
Vs		
M/s. Kanodia Technoplast Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	Mr. Anshul Gupta, Adv. Mr. Jaskaran Singh, Adv.
For the Respondent	:	

ORDER

None for the applicant. List on 03.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

Md Saddam

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 3
IB-555/ND/2020

Under Section: 9 of IBC.

In the matter of:

M/s. Ajay Pipe Company	...	Applicant
Vs		
M/s. Apace Builders And Contractor Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	Mr. Anshul Gupta, Adv. Mr. Jaskaran Singh, Adv.
For the Respondent	:	

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

For further consideration on 23.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 4
IB-560/ND/2020**

Under Section: 9 of IBC.

In the matter of:

M/s. Ajay Enterprises	...	Applicant
Vs		
M/s. Sakha Engineers Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent :

ORDER

Learned counsel for the applicant seeks and is granted time to file appropriate memo of parties. List on 11.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 5
IB-561/ND/2020

Under Section: 9 of IBC.

In the matter of:

Quippo Infrastructure Ltd.	...	Applicant
Vs		
Haridwar Infrastructure Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	Ms. Paridhi Dixit, Adv., Mr. Saksham Babbar, Adv. Mr. Gaurav Mahajan, Adv.
For the Respondent	:	

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

For further consideration on 16.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 6
IB-567/ND/2020**

Under Section: 9 of IBC.

In the matter of:

Radiance Fluid Handling Equipments ... **Applicant**
Pvt. Ltd.
Vs
Rdevis Engineers Pvt. Ltd. ... **Respondent**

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Manish
For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

For further consideration on 12.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 7
IB-572/ND/2020

Under Section: 9 of IBC.

In the matter of:

Collegedunia Web Pvt. Ltd.	...	Applicant
Vs		
Comare Policy Insurance Web Aggregators Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Sougat Sinha, Adv.
For the Respondent :

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

For further consideration on 13.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 8
Appeal No. 200/252/ND/2020**

Under Section: 252

In the matter of:

Income Tax Officer	...	Appellant
Vs		
ROC, M/s. Orion Softech Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Appellant	:	
For the ROC	:	
For the IT Dept.	:	Mr. Zoheb Hussain, Sr. St. counsel Ms. Priti Verma, Adv.

ORDER

Learned counsel for the appellant seeks and is granted time to complete the service on Respondents No. 2, 3 and 4 and file service affidavit. List on 13.04.2020

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 9

CAA-38/ND/2020, CA.(CAA)-10/ND/2020

Under Section: 230-232

In the matter of:

Mccormick Support Services Pvt. Ltd. ... **Applicant**
And Kohinoor Speciality Foods India Pvt.
Ltd.

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Rajeev Kumar

ORDER

The second motion petition for admission. The learned counsel for petitioners state that inadvertent errors in the order dated 07.02.2020 with respect to the name of transferee company and at Page 127 & 128 be corrected. The corrected order be issued. List on 02.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 101
IB-2109/ND/2019

Under Section: 7 of IBC.

In the matter of:

Arvind Kumar Rastogi	...	Applicant
Vs		
Shiv Ashish Builders & Developers Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Piyush Singh, Adv. Mr. Aditya Parolia, Adv. Mr. Sourav Sharma, Adv.
For the Respondent	: Ms. Usha Jamnal, Adv.

ORDER

In view of the status quo order passed by the Hon'ble Supreme Court dated 13.01.2020 for ordinance dated 28.12.2019, matter adjourned *sine die*, with the liberty to mention.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 102
CA. 989/ND/2020, IB-216/ND/2020

Under Section: 7 of IBC.

In the matter of:

Intec Capital Ltd.	...	Applicant
Vs		
M/s. Srakun Socket Industries Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	
For the Respondent	:	Mr. Abhijit Mittal, Adv., Ms. Nandini Aishwarya, Adv.

ORDER

CA. 989/ND/2020: application is filed by IRP annexing Form-II with disclosures. Same is taken on record, with all just exceptions and disposed of. Place the report with main application for further reference during hearing.

Learned counsel for the respondents seeks further time to file reply within three days and reply ten days, with copy in advance to the other side subject to cost of Rs. 10,000/- to the application. Rejoinder, if any, five days thereafter, with copy in advance to the other side. List on 13.04.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 103
IB-406/ND/2020

Under Section: 7 of IBC.

In the matter of:

Anish Shah Infrastructure Pvt. Ltd.	...	Applicant
Vs		
Iceberg Trading Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Mohtashim Kibriya, proxy-counsel
For the Respondent :

ORDER

The learned proxy-counsel seeks adjournment to place on record additional document in support of application. List on 12.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 104
IB-3237/ND/2019

Under Section: 9 of IBC.

In the matter of:

M/s. Singh Fashion Fabrics	...	Applicant
Vs		
M/s. Yogi Global Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant :
For the Respondent :

ORDER

Learned counsel for the applicant states that the reply is filed. Same is not come to the Court file. Copy is served through e-Mail of the day. Rejoinder, if any, five days. List for hearing on 14.04.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 105
IB-2927/ND/2019

Under Section: 9 of IBC.

In the matter of:

Dinesh Sanitary Store	...	Applicant
Vs		
Okamura Homes Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Manish Jain, Adv.,
Mr. Sougata Ganguly, Adv.,
Ms. Anjali Jain, Adv.,
Mr. Rukoan Tyagi, Adv

For the Respondent :

ORDER

Learned counsel for both the parties make a statement that the parties have settled the matter and executed a memorandum of understanding dated 20th February, 2020. The copy was placed of the same on record. Considering the settlement, the learned counsel for the applicant applies for withdrawal of the application. Ms. Anjali Jain, counsel for the applicant seeks to withdraw and is granted permission to withdraw and matter is disposed of.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 106
IB-3150/ND/2019**

Under Section: 9 of IBC.

In the matter of:

Gaurav Jain, M/s. Summeet Papers	...	Applicant
Vs		
Printland Digital (India) Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Sandeep Chandna, Adv., Mr. Suresh Khadav, Adv.
For the Respondent	: Mr. Sandeep Bisht, Adv., Mr. Joy Bajaj, Adv.

ORDER

Learned counsel for the applicant seeks and is granted time to file Vakalatnama within three days and reply ten days, with copy in advance to the other side. Rejoinder, if any, within five days thereafter, with copy in advance to the other side. List on 15.04.2020.

CA. No. 1180/ND/2020: Application is filed by the Operational Creditors for placing on record, the additional document through

e-mail conversation between the parties. The same is taken on record. Application is allowed. The learned counsel for the respondent states that the copy is not received by them and states that if required he may be allowed to file additional reply. Copy is served to the learned counsel, additional document be filed within three days, with copy in advance to the other side. Rejoinder, if any, within five days thereafter, with copy in advance to the other side. List on 15.04.2020.

Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 107
IB-1733/ND/2019

Under Section: 9 of IBC.

In the matter of:

M/s. Sudhir Transformers Ltd.	...	Applicant
Vs		
Engineering Projects India Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Nakul Jain, Adv.
For the Respondent	: Mr. Debarshi Bhadra, Adv.

ORDER

Pleadings are complete. Learned counsel for the respondent states that a writ petition is pending before the Hon'ble Bombay High Court with respect to the issue of validity of initiation of CIRP against a Government Company. The same is coming up for hearing on 4th of March 2020. The said order passed by the Hon'ble Division Bench of Bombay High Court dated 6th December, 2019, is placed before us, where in Para 7 and 8, the Hon'ble Court has opined that the Hon'ble NCLAT should not precipitate the matter when the same is under challenge for constitutional validity. Considering the same, adjourned to 16.04.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 108
IB-2830/ND/2019

Under Section: 9 of IBC.

In the matter of:

ASR Logistics India Pvt. Ltd.	...	Applicant
Vs		
Leo Creations Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Ms. Garima Sharma, Adv., Mr. Mohit Chaudhary, Adv.
For the Respondent	: Mr. Akhil Krishan Maggu, Adv.

ORDER

Reply/written submission of the Corporate Debtor has come on record. The learned counsel for the applicant states that no rejoinder is required to be filed. Learned counsel for the applicant seeks and is granted time to file additional documents within three days and reply within ten days, with copy in advance to the other side. Rejoinder, if any, within five days thereafter, with copy in advance to the other side. List on 14.04.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 109
IB-329/ND/2020

Under Section: 9 of IBC.

In the matter of:

Vikas Stainless Steel India Pvt. Ltd.	...	Applicant
Vs		
PMT Steel Industries Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	: Mr. Om Prakash Shekhawat, Adv., Ms. Savita Rani, Adv.
For the Respondent	: Ms. Meenakshi Bansal, Adv.

ORDER

Learned counsel for the respondent accepts notice, undertakes to file Vakalatnama within three days and reply within ten days, with copy in advance to the other side. Rejoinder, if any, within five days thereafter, with copy in advance to the other side. List on 16.04.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Item No. 110
CA. 574/ND/2020, IB-252/ND/2019

Under Section: 9 of IBC.

In the matter of:

Seitz gmbh	...	Applicant
Vs		
Seitz India Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Ms. Neelambika Singh, Adv. Ex. Director
Mr. Alexander Seitz
For the Respondent : Mr. Nitin Kashyap, Adv., R1 to R4
For the RP : Mr. R.K. Gupta, Adv.,
Ms. Swaralipi Deb Ray, Adv.

ORDER

CA. 574/ND/2020: learned counsel for non-applicants no. 1 to 4, Mr. Sandeep Sood, Lotus Imports, Simran Technologies Pvt. Ltd. and Ms. Parul Sood, seek further time to file reply. Let the same be filed within five days. List on 17.04.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam

